## STATEMENTS BY MINISTERS

Status of implementation of hundred-fifty seventh, hundred seventy-second and hundred seventy-ninth reports of the department-related parliamentary standing committee on science and technology, environment and forests

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I make a statement regarding status of implementation of recommendations contained in the Hundred Fifty-seventh, Hundred Seventy-second and Hundred Seventy-ninth Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests.

Status of imeplementation of recommendations contained in the twentieth report of the department-related parliamentary standing committee on labour

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Sir, I lay a copy of the statement regarding status of implementation of recommendations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Labour.

Status of implementation of recommendations contained in the sixty-eight and eighty-second reports of the department-related parliamentary standing committee commerce THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): Sir, I lay a copy of the statements regarding status of implementation of recommendations contained in the Sixty-eighth and Eighty-second Reports of the Department-related Parliamentary Standing Committee on Commerce.

## **MATTERS RAISED WITH PERMISSION**

Judgement giveny by the Supreme Court while interpreting the Delhi rent control Act, 1958

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, there are several legislations in most of the States relating to the Rent Control Act in which a landlord can apply for recovery of residential premises but not the premises which are given for commercial purposes. These are the special legislations which are passed by the State Governments. Recently, Sir, the Supreme Court of India gave a ruling whereby landlords can apply for commercial premises also for their personal requirement. This type of a provision is not there in most of the legislations. Even if these concessions are to be given to some people, considering their position in the society, considering that they are not financially well, then only the Legislature can amend the relevant statute to give such concessions. A court of law cannot amend a statute by way of interpretation. If this becomes a law throughout the country, there will be chaos in most of the urban areas. Even those who do not require the commercial premises genuinely will apply for the commercial premises for their use and thousands of shopkeepers in most of the urban areas will be ousted. Therefore, Sir, there is a need that the Legislature must amend this. It is not a question of opposing any judgement. Court can pronounce a judgement, but citizens also have a right to express their views. Therefore, Sir, I would urge upon the Government that the Rent Control Act be amended to rectify this anomaly and to give certain concessions to those landlords whose commercial premises are given on rent but have some financial difficulties and, therefore, those premises can be taken by them for their personal requirement.